

Fourteenth Lok Sabha

**Session : 7**

**Date : 16-05-2006**

**Participants :** [Acharia Shri Basudeb](#), [Chatterjee Shri Somnath](#), [Radhakrishnan Shri Varkala](#), [Dasgupta Shri Gurudas](#), [Dasgupta Shri Gurudas](#), [Patil Shri Shivraj V.](#), [Patil Shri Shivraj V.](#)

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Title : Shri Basudeb Acharia called the attention of the Minister of Home Affairs to the situation arising out of communal violence in different parts of the Country.

MR. DEPUTY-SPEAKER: Now we will take up Item No. 14, Shri Basu Deb Acharia.

SHRI BASU DEB ACHARIA (BANKURA): Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

“The situation arising out of communal violence in different parts of the country. ”

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): The number of communal incidents and the number of persons killed and injured during 2000-2006, as per information received by the Government of India, are as under:

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Year	No. of incidents	Persons killed	Persons injured
2000	787	243	1814
2001	823	221	2382
2002	722	1130	4375
2003	711	193	2261
2004	677	134	2132
2005	779	124	2066
2006	198	58	706

(January – May 12) (Tentative)[\[r2\]](#)

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- (i) On 28.1.2006, a prayer meeting of Christians was going on in a house at LIG No. 210 of Bharti Niketan, Govindpura, Bhopal. At that time, around 20-25 youth assembled in front of that house and indulged in stone-pelting on the house. The youth also assaulted the people praying there. The injured persons were admitted in the Hamidia Hospital and underwent treatment there. During investigation, five accused persons were arrested.
- (ii) On February 3, 2006, Basant Panchami coincided with the Friday Namaj prayers at the Saraswati Mandir – Kamal Maula Masjid at Bhojshala (Dhar) in M.P. The Archeological Survey of India had divided the daylight hours among the two communities. From sunrise to 12.30, and again from 3.30 to sunset, the Hindus were to offer Saraswati Puja. In between 1.00 p.m. and 3.00 p.m., the Muslims were to offer Namaj, which was done. When the Hindus refused to vacate at 12.30 p.m., tension arose. Rapid Action Force (RAF), which was deployed, held back the Hindu devotees. They had to resort to lathi-charge and tear-gas. Curfew was imposed and the situation was brought under control. The rest of the day passed peacefully. Over 900 persons were arrested.
- (iii) Between February 11-13, 2006, the Banwasi Kalyan Parishad in Dangs district of Gujarat observed Shabri Mahakumbh. Large gathering of devotees took place. The Christian tribals feared a Shuddhikaran or Reconversion drive. The Union Government was in constant touch with the State Administration for several days. The Special Secretary (IS), MHA visited the State. The event passed off peacefully.
- (iv) Communal tension developed in Ladakh and Kargil region of Jammu & Kashmir between Buddhists and Shia Muslims on 5.2.2006 when some miscreants entered the Mosque and allegedly tore pages of the holy Quran. A mob of Muslims attacked the Buddhists of Bodh Kharboo. Processions were taken out at various places in Kargil, Dras and Leh. Police resorted to lathi-charge and curfew was imposed. The situation was brought under control by the senior officials who camped in the area from 8<sup>th</sup> to 14<sup>th</sup> February 2006.
- (v) Aligarh city in Uttar Pradesh witnessed communal violence during the period from 6.4.2006 to 10.4.2006 over the large scale arrangements made for the Ram Navami programme. Six persons died and 23 persons were injured in the clashes and firing. A total of 265 persons were arrested and 12 cases have been registered in connection with these incidents so far. A two-member team comprising Principal Secretary of the State Government and Additional DGP, Uttar Pradesh has been constituted to enquire into these incidents.
- (vi) On 1.5.2006, the officials of the Municipal Corporation of Vadodara went to remove the dargah of Rasiduddin Rehamatullah Aleh near Champaner Gate as part of its anti-encroachment drive. Thousands of people collected and resorted to stone-pelting.

To control the situation, Police resorted to lathi charge, tear gas and firing in which 2 persons were killed. Subsequently, another 2 persons died due to stabbing and several others were injured. Curfew was imposed in 6 Police Station areas. One of the injured died on 2.5.2006. Meanwhile, a Sumo met with an accident in Ajwa in Panigate Police Station. The mob in the area burnt the vehicle and the driver. A total of 6 persons died, 51 injured, 254 persons have been arrested in substantive cases, 306 in preventive cases and 616 persons were arrested for violation of curfew and 53 offences have been registered. To control the situation, the State police, para-military forces, rapid deployment forces, and army columns were used. Two companies of BSF, one company of CRPF, eight companies of Rapid Action Force, and army columns were inducted to control the situation. The situation in Vadodara is now under control. However, vigil is being maintained.

The matter of urban encroachment removal was reviewed by the hon. High Court of Gujarat under a *suo moto* writ petition and the Court under order dated 2.5.2006, directed the State Government to remove all encroachments in Vadodara, Ahmedabad, Rajkot and other places. In the wake of this order and in the interest of the maintenance of peace and communal harmony, the Union Government moved the Supreme Court of India and

obtained a stay on 4.5.2006, on the said High Court order and the State Government has been informed accordingly.

The Union Government monitored the situation and issued appropriate advisories in the above incidents and provided central forces on the request of the concerned State Governments. Shri Sriprakash Jaiswal, Minister of State for Home Affairs visited Aligarh and Vadodara for an assessment of the situation and met the State authorities and visited the hospitals where injured were receiving treatment. The State Governments have been advised to take necessary steps to control the communal disturbances. The Union Government has been giving them information and assistance needed to maintain communal harmony.

The communal situation in the country, by and large, is under control. All the same, it has become necessary for the State Governments, the Union Government, and the people at large to increase the vigilance, and take timely action, and see that nothing is said or done, by anybody which can fuel the fire of unnecessary communal violence.

While replying to the Calling Attention Motion, which covers all communal incidents and the communal situation, only a few major incidents which attracted the attention of the people have been mentioned. The Government agrees to have a discussion, if required, on these issues, which can give greater time to the Members to express their views in greater detail. The views expressed may prove useful to combat the communal violence.

SHRI BASU DEB ACHARIA : Sir, my notice was not for a general discussion on the communal situation in the country. My Calling Attention notice was very specific about the recent incident that took place at Vadodara in the State of Gujarat.... (*Interruptions*)

Sir, on 1<sup>st</sup> May, 2006 when the Chief Minister of Gujarat was celebrating Gujarat Gaurav Divas, the 47<sup>th</sup> Foundation Day of Gujarat, 300 years old *Dargah* of a Sufi saint, Syed Rasiduddin Chusti was demolished by the Municipal Corporation. That demolition was done under the direct supervision of the BJP leaders and Bajrang Dal

Sir, this particular *Dargah* was targeted for many years. ... (*Interruptions*)

श्रीमती जयाबहन बी. ठक्कर (वडोदरा) : महोदय, यहां जो बात की जा रही है ... (व्यवधान)

योगी आदित्यनाथ (गोरखपुर) : महोदय, मैंने पहले भी कहा था कि न्यायालय के आदेश के मुताबिक हो रहा था ... (व्यवधान)

उपाध्यक्ष महोदय : आपको बोलने का मौका मिलेगा, आप बैठ जाइए।

... (व्यवधान)

उपाध्यक्ष महोदय : आपको बोलने का समय मिलेगा।

... (व्यवधान)

योगी आदित्यनाथ : यह न्यायालय के आदेश से हो रहा था, सरकार के आदेश से नहीं हो रहा था। ... (व्यवधान) सदन को गुमराह करने के लिए ... (व्यवधान)

SHRI BASU DEB ACHARIA : Whenever there are communal incidents in the State of Gujarat and whenever there were communal incidents elsewhere, the BJP and the Bajrang Dal attempted to destroy this particular *Dargah*. ... (*Interruptions*)

उपाध्यक्ष महोदय : आपको बोलने के लिए टाइम दिया जाएगा, तब आपको जो कहना है, तब आप कह सकते हैं।

... (ब्यवधान)

उपाध्यक्ष महोदय : आपकी पार्टी को भी हम टाइम देंगे।

... (ब्यवधान)

MR. DEPUTY-SPEAKER: Nothing should be recorded except the speech of Shri Basu Deb Acharia.

(*Interruptions*) ... \*

SHRI BASU DEB ACHARIA : Sir, this reminds us as to what happened in the State of Gujarat on 20<sup>th</sup> February, 2002. During the State-sponsored mayhem which was committed in the State of Gujarat in the month of February, 2002, 300 religious places were destroyed by the BJP, the Bajrang Dal and the Vishwa Hindu Parishad people. ... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please sit down.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Md. Salim, please do not disturb. Your Leader is on his legs.

... (*Interruptions*)

SHRI BASU DEB ACHARIA : This tomb in Ahmedabad was raised to the ground by these forces. It vanished overnight and a road was paved on the spot where it once stood. ... (*Interruptions*) Now it has been stated that particular *Dargah* was encroaching the Highway. The *Dargah* was some 300 years old. ... (*Interruptions*) The Outlook magazine has published ... (*Interruptions*)

योगी आदित्यनाथ : पहले 20 मंदिर हटाए गए थे। ... (ब्यवधान) सदन को गुमराह करने के लिए ... (ब्यवधान) गलतफहमी पैदा की जा रही है। ... (ब्यवधान)

उपाध्यक्ष महोदय : आपकी पार्टी को भी टाइम दिया जाएगा। Nothing will go on record except the speech of Shri Basu Deb Acharia.

(*Interruptions*) ... \*

उपाध्यक्ष महोदय : आपकी पार्टी को टाइम दिया जाएगा।

योगी आदित्यनाथ : किसी समाचार पत्र ... (ब्यवधान)

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\* Not Recorded.

SHRI BASU DEB ACHARIA : The Vadodara City Survey Map of 1912 showed that the Dargah was there. This *Dargah* came up much before the Municipal Corporation was formed. How did this *Dargah* encroach upon the Highway? The notice was issued by the Municipal Corporation and there was discussion and there was agreement also to dismantle a part of *Dargah*. In spite of that, on the first of May, only seven feet high *Dargah*, which is a small structure, was demolished. In order to dismantle the small structure how much machinery was deployed and how many people were deployed?

MR. DEPUTY-SPEAKER : I have so many names with me. Please conclude now.

SHRI BASU DEB ACHARIA : The violence continued and the Chief Minister waited and watched for two days as he did in the case of the State-sponsored carnage that was committed in the State of Gujarat in 2002. Sir, six people were killed by police firing and by mob violence. What we have seen in the State of Gujarat as well as in the State of Rajasthan is that the religious places are the target of attack. ... (*Interruptions*)

प्रो. रासा सिंह रावत (अजमेर) : राजस्थान में ऐसा कुछ नहीं है।... (*व्यवधान*)

SHRI BASU DEB ACHARIA : The religious places are the target of attack.

MR. DEPUTY-SPEAKER : Please conclude now.

SHRI BASU DEB ACHARIA : This was when there was no need for demolition of that *Dargah*. This *Dargah* was 300-years old and it is a national monument. We enacted a law here, in this House, in 1991. ... (*Interruptions*)

MR. DEPUTY-SPEAKER : Thank you Shri Basu Deb Acharia.

SHRI BASU DEB ACHARIA : Sir, this is very important. We have enacted a law in this House.

MR. DEPUTY-SPEAKER : Nothing more will go on record. Shri Gurudas Dasgupta to speak now. The hon. Members are requested to kindly seek clarifications only.

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(*Interruptions*) ... \*

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\* Not Recorded.

SHRI BASU DEB ACHARIA : Sir, it was on *status quo* of religious places. ... (*Interruptions*)

MR. DEPUTY-SPEAKER : I now request Shri Gurudas Dasgupta to speak.

... (*Interruptions*)

SHRI BASU DEB ACHARIA : This *Dargah* was built 300 years before. I would like to know from the hon. Minister of Home Affairs one thing. Where we have enacted a law to protect the religious monuments, ... (*Interruptions*)

MR. DEPUTY-SPEAKER : Please sit down now. Nothing will go on record. Shri Gurudas Dasgupta to speak now.

(*Interruptions*) ... \*

MR. DEPUTY-SPEAKER : Shri Basu Deb Acharia, you have repeated it so many times.

... (*Interruptions*)

SHRI BASU DEB ACHARIA : This was in order to protect these religious monuments from the attack by the BJP and Vishwa Hindu Parishad and Bajrang Dal. ... *(Interruptions)*

MR. DEPUTY-SPEAKER : Nothing should be recorded now. Shri Gurudas Dasgupta to speak now.

*(Interruptions) ... \**

MR. DEPUTY-SPEAKER : Nothing is going on record. Please take your seat.

*(Interruptions) ... \**

MR. DEPUTY-SPEAKER : Shri Basu Deb Acharia, nothing will go on record.

SHRI BASU DEB ACHARIA : Why, sir? Why will you not allow me to finish my speech?

MR. DEPUTY-SPEAKER : You have taken enough time.

SHRI BASU DEB ACHARIA : How much time have I taken? I have taken only five minutes. Please let me finish.

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\* Not Recorded.

MR. DEPUTY-SPEAKER : You have taken more than ten minutes.

*... (Interruptions)*

श्री विजयेन्द्र पाल सिंह (भीलवाड़ा) : यह बात सुप्रीम कोर्ट से कहें।... *(व्यवधान)*

SHRI BASU DEB ACHARIA : The Minorities Commission demanded for a judicial inquiry. I demand that a judicial inquiry should be set up because in this House a demand was made that all the cases should be handed over to the CBI. Otherwise the people will not get justice. Sixty-five thousand people were still homeless. ... *(Interruptions)*

MR. DEPUTY-SPEAKER : Thank you. Please take your seat. Nothing more will go on record.

*(Interruptions) ... \**

MR. DEPUTY-SPEAKER : No. Please sit down now. Shri Gurudas Dasgupta to speak now.

*(Interruptions) ... \**

SHRI BASU DEB ACHARIA : The Government of Gujarat have failed to protect the minority community. ... *(Interruptions)*

MR. DEPUTY-SPEAKER : Nothing is going on record. Please take your seat.

*(Interruptions) ... \**

MR. DEPUTY-SPEAKER : Shri Gurudas Dasgupta, you please speak.

*... (Interruptions)*

MR. DEPUTY-SPEAKER : Shri Basu Deb Acharia, nothing is going on record. You are a senior Member of this House. Please take your seat.

*(Interruptions) ...\**

MR. DEPUTY-SPEAKER : Nothing is going on record.

*(Interruptions) ...\**

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\* Not Recorded.

MR. DEPUTY-SPEAKER : I request the other hon. Members to kindly seek clarifications only.

SHRI GURUDAS DASGUPTA (PANSKURA): Sir, I understand your predicament regarding paucity of time, but considering the importance of the subject, kindly allow the Members to have their say. He will also have his say. Let all of us have our say. ... *(Interruptions)*

SHRI HARIN PATHAK (AHMEDABAD): Equal time should be given to every Member. ... *(Interruptions)*

SHRI GURUDAS DASGUPTA : Yes.

MR. DEPUTY-SPEAKER: I think, he has more than sufficient time.

SHRI GURUDAS DASGUPTA : Sir, I have gone through the statement of the hon. Minister. He has given an innocent catalogue of the incidents, too innocent to go into the root of the grave national problem. He has said less and not said much. I am very sorry to say that it appears that the issue has not been taken into proper perspective by the Minister. He has soft-peddled the issue. The statistics does not show that communal incidents in the country have declined.

Sir, what is the reason that we have raised the Calling Attention?

SHRI SHIVRAJ V. PATIL : May I have your indulgence, if you yield for a minute? ... *(Interruptions)*

Sir, this is going on very irregularly. Call Attention Motion is on an incident of urgent public importance. Now, Shri Basu Deb Acharia says that he wanted that this Call Attention Motion should be limited to Vadodara – it would have been very helpful to me - but then it was changed into the communal violence in the country. I cannot either reply to his notice or that notice. If I reply in writing to the entire communal violence in the country, I have to deal with thousands of incidents. That is why, I was requesting that take this matter under Rule 193 and discuss it for three hours or four hours.

Sir, under this rule, one matter has to be discussed and only four Members are allowed to ask questions and that too, each Member is allowed to ask only one question and that too a clarification. Without understanding the provisions of the rule, this matter is brought before the House. In my statement, I have said that I am willing to discuss it. You discuss it for three hours or four hours. But you do not commit before the House as per the rules and then, do not allow us time to speak. Then, you find fault with us. ... *(Interruptions)*

MR. DEPUTY-SPEAKER: Shri Varkala Radhakrishnan, do not waste the time.

... (*Interruptions*)

SHRI VARKALA RADHAKRISHNAN : Sir, a Calling Attention notice can be converted into a discussion under Rule 193. Hon. Speaker has to take a decision about it. If the Minister is agreeable to a three-hour discussion, since this issue is of national importance, my suggestion is that the Hon. Speaker may consider the issue of discussing the matter so that the Minister can clarify his position and we, the Members, also can give details regarding the incidents. Otherwise, he is only restricted to ask clarificatory question and nothing else. Only clarificatory questions are allowed.

Shri Basu Deb Acharia made a lengthy speech. That is against the rule. He can ask only a clarificatory question, but he was making a lengthy speech. Now, Shri Gurudas Dasgupta will make a lengthy speech and other Members will also do the same thing. So, it may be converted into a discussion under Rule 193.

उपाध्यक्ष महोदय : अगर नियम 193 के तहत डिसकशन चाहते हैं, तो उसके लिए नोटिस दे दें।

SHRI SHIVRAJ V. PATIL: Sir, I am willing to discuss it at length. My request to the House is that this is an important matter. Let it not be discussed as a Call Attention Motion, turn it into a Short Duration Discussion. I am willing to reply.

**13.04 hrs.** (Mr. Speaker *in the Chair*)

We have no objection and you do not allow more than four Members to ask the questions. Then, we will say that the matter is important and allow more Members to ask the question. Each Member is allowed to ask only one clarificatory question. You will allow that also. What I am saying is that I am willing to discuss this matter at length, if the hon. Members request the Presiding Officer that it should be turned into a Short Duration Discussion. I shall have no difficulty.

SHRI BASU DEB ACHARIA : Sir, we have no objection if it is converted into a discussion under Rule 193. We also want to have a structured debate on communal violence.

SHRI GURUDAS DASGUPTA : Mr. Speaker, Sir, the respected Home Minister and the former Speaker of the House is making use of his wisdom and experience to scuttle my opinion. It is not fair. It is unfair on his part to do it.

MR. SPEAKER: No, let us not have mutual allegation.

SHRI GURUDAS DASGUPTA : No, it is unfair. I am not alleging. Let me finish my submission. If the Minister was so keen to convert this discussion into a Short Duration Discussion, then instead of reading out the speech he should have appealed to the hon. Speaker.

SHRI SHIVRAJ V. PATIL: I have done it. You can ask him.

SHRI GURUDAS DASGUPTA : Yes, but it was rejected.

SHRI SHIVRAJ V. PATIL: I have also informed the Secretary about it.

SHRI GURUDAS DASGUPTA : Sir, Mr. Patil appears to be impatient. Impatience should not be the characteristic of a Minister. He should listen to his friends and Members.



MR. SPEAKER: No, personal accusation or comment is not necessary.

SHRI GURUDAS DASGUPTA : Sir, please listen to me. I am only saying that while you were announcing yesterday about today's business and while you were introducing today's business hon. Minister had stood up and suggested to you that : "How can there be a Calling Attention like this?" It is on record. Thereafter, you had kindly stated that you had admitted it. Now, after the Motion was admitted; after the hon. Minister read out his speech; after an hon. Member had spoken, while I told him that it is an innocent statement, he rises to say that it is wrong. Unfortunately, this is not the way the Parliament should be run, and the senior Members should not run it like this. I am also in this House for long.

MR. SPEAKER: It is all right. Kindly take your seat. Let us try to find a solution for it.

SHRI GURUDAS DASGUPTA : Sir, I know, but I should not have been interrupted. I am only saying this. I am only submitting that I should not have been interrupted like this.

MR. SPEAKER: Mr. Dasgupta, you have made your point.

SHRI GURUDAS DASGUPTA : Anyway, I am coming back to the subject.

MR. SPEAKER: Nobody is to pass judgement on the conduct of the hon. Members and Ministers. It is not necessary. Mr. Dasgupta, kindly take your seat. This is a very important issue, and there is no doubt about it. I had also suggested that it might be discussed under Rule 193, and I would convert it to discussion under Rule 193. But some of the hon. Members -- who had given notice -- insisted that it should be discussed as a Calling Attention so that it can be decided earlier. Therefore, I maintained and continued it as a Calling Attention. Nobody can dispute the importance of the issue.

The hon. Minister also spoke to me, and he also wanted a fuller discussion to be held on different aspects of this matter. It was felt that it might be proper to have a discussion under Rule 193. I did not reject what was admitted once, and I had taken the opinion of the hon. movers and Members in whose names it was admitted, including you. You wanted it to be continued as a Calling Attention. Therefore, I did not disturb it. But I think that if the sense of the House is that there should be a fuller discussion, then we can do it. We can either do it today or tomorrow depending upon how it is convenient, so that all sections of the House can participate. Is it the sense of the House? Can we find it out?

SHRI HARIN PATHAK : Sir, it should be a fuller discussion.

SEVERAL HON. MEMBERS : Yes, it should be a fuller discussion under Rule 193.

MR. SPEAKER: All right, it is 1310 hours now. We can continue for some time, and probably another hour and a half can be kept for this.

SHRI SHIVRAJ V. PATIL: Sir, I have business in the other House also.

MR. SPEAKER: Are you suggesting it to be taken up tomorrow?

SHRI SHIVRAJ V. PATIL: Yes, Sir. I have a Bill and discussion on the same subject in the other House also. So, if you think it proper, then after that business I can come here or it can be fixed for tomorrow under Rule 193 or any rule.

MR. SPEAKER: Tomorrow I am committed to a discussion on the reservation matter. I am being misunderstood. Therefore, I am committed for that issue also. Can you be free by 4 o'clock?

SHRI SHIVRAJ V. PATIL: Sir, at 4 o'clock they have fixed the business.

SHRI BASU DEB ACHARIA : Sir, there is another matter under Rule 193.

MR. SPEAKER: Yes, it is also important with regard to suicide by farmers. Hon. Members, I will appeal to all sections of the House including the hon. Minister to do it tomorrow after the reservation matter because the hon. Member feels very strongly about it.

SHRI SHIVRAJ V. PATIL: Sir, do you want to have this discussion after the discussion on reservation? We can do it.

MR. SPEAKER: We will try to regulate it, and I hope it to be for felicity of our own understanding.

SHRI BASU DEB ACHARIA : Sir, it will be very difficult tomorrow. I would request if it could be taken up day-after tomorrow.... (*Interruptions*)

SHRI GURUDAS DASGUPTA : Does it mean that I will continue at that time?

MR. SPEAKER: You will have full liberty to have your say.

SHRI GURUDAS DASGUPTA : I will start the discussion.

SHRI BASU DEB ACHARIA : But I was not allowed to speak for more than five to six minutes. Therefore, you will have to allow me also to speak.

MR. SPEAKER: May I make a submission to all? You are all very experienced, senior and responsible Members. We can surely find out a solution in this matter with your goodwill and cooperation.

SHRI HARIN PATHAK : Sir, it can be converted into Discussion under Rule 193.

MR. SPEAKER: Well, today, there is a BAC meeting. We can discuss it in the BAC.

... (*Interruptions*)

MR. SPEAKER: I will allow you to do that because that will be a new discussion.

SHRI GURUDAS DASGUPTA : Sir, please listen to me. The only point is that I was stopped in the middle. Therefore, you should allow me to begin the discussion. After I have finished my speech, you can call others.

MR. SPEAKER: You can start your speech from the beginning, if you want.

SHRI KHARABELA SWAIN (BALASORE): Sir, who will initiate the debate among these two?

SHRI BASU DEB ACHARIA : I will initiate the discussion, and then he will follow me.

MR. SPEAKER: I may decide to sort of delete the entire discussion. I will look into it.

SHRI BASU DEB ACHARIA : That discussion will be on a fresh Motion, Sir.

MR. SPEAKER: Hon. Members, I can assure you all that on a matter like this, full opportunities will be given to you all subject to the rules and the procedure.

SHRI GURUDAS DASGUPTA : Anyway, the House agreed to allow me to speak fully at the beginning.

SHRI BASU DEB ACHARIA : No, not at the beginning, but after I have initiated the debate.

MR. SPEAKER: It is very nice, sometimes, to have some laughter in the House.

SHRI HARIN PATHAK: Sir, please give me an opportunity at that time also.

MR. SPEAKER: I will give the opportunity to Shri Basu Deb Acharia and then to Shri Gurudas Dasgupta.

SHRI HARIN PATHAK : Sir, then Harin Pathak should be given the opportunity.

अध्यक्ष महोदय : हरिन पाठक जी, आपका तो आज भी नाम था। आपको भी मौका मिलेगा।

श्री राम कृपाल यादव (पटना) : मुझे भी अवसर मिलना चाहिए।

अध्यक्ष महोदय : इस ध्यानार्काण के नियम 193 में तब्दील होने से सबको मौका मिलेगा। You send your name on behalf of your Party. I cannot allow you just like that.

... (*Interruptions*)

MR. SPEAKER: I will allow you to initiate the discussion.

SHRI GURUDAS DASGUPTA : I will be the second speaker. I will have the opportunity to speak next after him.

MR. SPEAKER: I will decide that. You leave it to me.

SHRI GURUDAS DASGUPTA : Sir, I started the discussion.

MR. SPEAKER: Please give this little liberty to the Speaker, your Speaker. The only thing I wish to say is about the comment of the hon. Home Minister, whom I highly respect and he knows it very much, who said that the rule does not provide it. I wish that everybody complied with all parts of the rule.

SHRI GURUDAS DASGUPTA : Including the Minister, Sir.

MR. SPEAKER: Certain things are happening, and we are tolerating many deviations, sometimes, for smooth functioning. His experience is much greater than mine, I am sure. Let us have goodwill and cooperation.

The House stands adjourned till 2 p.m.

**13.12 hrs.**

*The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.*

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**14.01 hrs.**

*The Lok Sabha re-assembled after Lunch at one minute past Fourteen  
of the Clock.*

(Mr. Deputy-Speaker *in the Chair*)

MR. DEPUTY-SPEAKER: If the hon. Members of the House agree, today's Matters under Rule 377 – Item No.16 - be treated as laid on the Table of the House.

... (*Interruptions*)

SOME HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: Matters under Rule 377 are laid on the Table and they will form part of the proceedings.

... (*Interruptions*)